

1	2	3	4
12.	Pistol Auto	China	9mm
13.	Pistol Unique	France	9mm
14.	Pistol Pocket	Spain	.22
15.	Pistol Mauser	German	7.65mm
16.	Pistol .22	Spain	.22mm
17.	Pistol 12 bore Katta	Pak	12mm
18.	Pistol Revolver	Pak	.38mm
19.	Pistol M-20	Not known	—
20.	Revolver .32	Not known	.32mm
21.	Grenada Launcher	Not known	—
22.	SLR (Self Loading Rifle)	Not known	—
23.	Missile Chinese HN-5 (Surface to Air Missile)	China	Improved version of Russian SAM-7
24.	Grenades 40mm	Not known	—

[Translation]

#### Displaced Persons

2641. SHRI RAMSHAKAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have assessed the problems of those who displaced from West Pakistan;

(b) if so, the details of problems being faced by the displaced persons; and

(c) the efforts made for providing employment to these displaced persons?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) 47.40 lakh displaced persons had migrated from the erstwhile West Pakistan after the partition of the country in 1947. 5,07,133 applications were received for payment of compensation/rehabilitation grants. All these applications stand disposed of.

It may, however, be pointed out that at the time of partition of the country, 2768 families of displaced persons from West Pakistan were settled in Jammu region. These displaced persons are Indian citizens. However, they are not permanent residents of the State of Jammu & Kashmir in terms of the Constitution of Jammu & Kashmir. In this context, a write petition was also filed in the Supreme Court. The Supreme Court observed that it was up to the State Legislature to make suitable amendments in the State laws to provide relief to these persons without

having to amend the Constitution of Jammu & Kashmir. The Central Government is of the view that it would be most appropriate if the amendment to the State laws is left to the Jammu & Kashmir State Assembly.

[English]

#### Inter State Council

2642. SHRI TARIQ ANWAR : Will the Minister of HOME AFFAIRS be please to state :

(a) the number of meetings of Inter State Council held during the last six months;

(b) whether the meetings of the Council have been held as per the established practice; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) No meeting of the Inter State Council has been held during the last six months. The Council has been reconstituted only recently, i.e., on 28.10.1998. Since its inception in 1990, the Council has held four meetings so far. These meetings were held on 10.10.1990, 15.10.1996, 17.7.1997 and 28.11.1997.

#### Dunlop India Ltd.

2643. SHRI VITHAL TUPE :

SHRI D.S. AHIRE :

Will the Minister of LABOUR be pleased to state:

(a) whether Dunlop India Ltd. has been closed in February, 1998;

(b) if so, whether the management of the company has paid due wages, bonus and pension to its employees;

(c) if not, the reasons therefor; and

(d) the steps being taken by the Government to ensure payment of dues to the employees?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Management of Dunlop India Ltd. by notice 7.2.98 declared suspension of work at the factory at Sahaganj, Dist. Hooghly, West Bengal with immediate effect. The Sahaganj unit has paid dues to their employees of the factory upto Oct. 97 whereas at head office located at Calcutta, employees have been paid salaries upto April, 98. Bonus for the last accounting year has not been paid. Management were persuaded for the payment of legal dues and it has been reported that one of the two union operating at the factory at Sahaganj (West Bengal) has already moved the High Court for direction to the Management to pay their earned wages.